

Through Video Conferencing**CENTRAL ADMINISTRATIVE TRIBUNAL, JABALPUR BENCH**
JABALPUR**Original Application No.200/687/2020**

Jabalpur, this Thursday, the 17th day of December, 2020

HON'BLE MR. RAMESH SINGH THAKUR, JUDICIAL MEMBER
HON'BLE MS. NAINI JAYASEELAN, ADMINISTRATIVE MEMBER

Krishna Kumar Kushwaha, S/o Shri Shankar Lal Kushwaha, aged about 43 years,
Occupation :- None, R/o Hanuman Nagar, Nai Basti, Satna, Tehsil Raghuraj
Nagar, District Satna (M.P.) - 485334 **-Applicant**

(By Advocate – Shri Brijendra Kumar Vaishya)

V e r s u s

1. Union of India through its General Manager, West Central Railway, Jabalpur,
District Jabalpur (M.P.) – 482001.

2. Divisional Railway Manager, West Central Railway, Jabalpur, District
Jabalpur (M.P.) – 482001 **-Respondents**

(By Advocate – Shri A.S. Raizada)

O R D E R

By Ramesh Singh Thakur, JM.

Heard.

2. Through this Original Application, the applicant is seeking direction to the respondents to disburse all the dues of late Laxmi Devi, who was an employee of the respondent department.



3. From the pleadings, the case of the applicant is that the applicant is a adopted son of late Lalman Kushwaha and after the death of Lalman Kushwaha, Laxmi Devi adopted the applicant as a son. Smt. Laxmi Devi was an employee of the respondent department and she died on 08.06.2020 while in service. After the death of Smt. Laxmi Devi, the applicant submitted a representation dated 09.10.2020 (Annexure A-3) for payment of all dues of late Laxmi Devi. The applicant also sent a legal notice to respondent No.2 through his advocate on 22.10.2020 (Annexure A-4). However, the same have not been decided yet.

4. Learned counsel for the applicant submits that the applicant will be satisfied if the respondents are directed to consider and decide his representation (Annexure A-3) and legal notice (Annexure A-4) in a time-bound manner.

5. We have considered the matter and we are of the view that ends of justice will be met if the competent authority is directed to decide the applicant's representation (Annexure A-3) as well as legal notice (Annexure A-4) in a time frame especially when the same are pending with the respondent department. Accordingly, without going into the merits of the



case, we direct the competent authority of the respondent department to consider and decide applicant's representation dated 09.10.2020 (Annexure A-3) and the legal notice dated 22.10.2020 (Annexure A-4), within a period of eight weeks from the date of receipt of a copy of this order. Needless to say that the competent authority shall pass the reasoned and speaking order and all the contentions raised in the representation/legal notice shall be dealt with.

6. With these observations, this Original Application is disposed of at the admission stage itself.

(Naini Jayaseelan)
Administrative Member

am/-

(Ramesh Singh Thakur)
Judicial Member

